CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.450/MP/2025 along with IA No.35/2025

- Subject : Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Articles 11 & 16.3 of the Power Purchase Agreements dated 13.07.2018 and 04.09.2018 executed between the Petitioner and Solar Energy Corporation of India inter-alia seeking declaration that the Petitioner is not liable to pay any compensation to SECI and recovery of the unilateral deductions from the Petitioner's monthly invoice payments.
- Petitioner : Vivid Solaire Energy Private Limited (VSEPL)
- Respondent : Solar Energy Corporation of India Limited (SECI)

Date of Hearing : 20.5.2025

- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Deep Rao Palepu, Advocate, VSEPL Shri Arjun Agarwal, Advocate, VSEPL Shri Mohd. Munis Siddique, Advocate, VSEPL Ms. Anushree Bardhan, Advocate, SECI Ms. Dalima Gupta, Advocate, SECI

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioner and the Respondent made detailed submissions and concluded their respective arguments.

2. Based on their request, the Commission permitted both sides to file their respective written submissions, if any, within two weeks, with a copy to the other side.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)